

ITEM NO.39

COURT NO.11
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Petition(s) for Special Leave to Appeal (Crl.) No.9032/2025



[Arising out of impugned final judgment and order dated 29-05-2025 in AB No. 19/2025 passed by the High Court of Gauhati at Kohima]

INALO ZHIMOMI

Petitioner(s)

VERSUS

THE STATE OF NAGALAND

Respondent(s)

FOR ADMISSION

Date : 16-06-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE MANMOHAN

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) : Mr. Siddhartha Borgohain, Adv.
Mr. Aditya Giri, AOR
Mr. Watitemjen Jamir, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. Siddhartha Borgohain, learned counsel for the petitioner.
2. We have perused the impugned order passed by the High Court. Since the High Court has deemed it appropriate to call for the case diary for further examination, we are of the view that the petitioner should have been granted the benefit of pre-arrest bail till the matter is decided by the High Court.
3. Accordingly, petitioner is granted pre-arrest bail subject to cooperating with the investigation till Case No.AB/19/2025 is finally decided by the High Court.
4. The present petition is accordingly disposed of. Pending application(s), if any, shall stand disposed of accordingly.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(DIVYA BABBAR)
COURT MASTER (NSH)